

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:771  
ANSWERED ON:25.02.2009  
AGRICULTURAL GOLD LOAN SCHEME  
Bellarmin Shri A.V.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the borrowers who are eligible for Agricultural Gold Loan Scheme, are being denied the benefits by the Banks;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the remedial measures taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL)

(a) & (b): No, Sir. No specific complaint about any eligible borrower under Gold Loan Scheme being denied the benefits of Agricultural Debt Waiver and Debt Relief (ADWDR) Scheme, 2008 has been brought to the notice of the Government.

(c): The Guidelines of ADWDR Scheme provide that any farmer who is aggrieved on the ground that his name has not been included in the lists of waiver/relief or on the ground that his name has been included in the wrong list or on the ground that the relief granted to him has been calculated wrongly, may make a representation through the branch from which he received the loan or directly to the GRO of the lending institution concerned and every such representation shall be disposed of within 30 days of receipt thereof by passing appropriate orders thereon.